

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-OCW-70-2020****in****Writ Petition No.86 of 2020**

Kiran Vasant Naik

... Petitioner

Versus

Shirish Kamat &amp; Ors.

... Respondents

Shri Parag Rao, Advocate for the Petitioner.

Shri Nigel Da Costa Frias, Advocate for the Respondent No.1.

Shri M. Salkar, Government Advocate for the Respondent No.2.

**Coram:- DAMA SESHADRI NAIDU, J.****Date:- 20<sup>th</sup> July 2020****ORAL ORDER :**

The petitioner has come up with this application for speaking to the minutes. According to him, though this Court desired to fix a time frame for the Registrar to dispose of the remanded matter, somehow in the judgment the time frame was missing. Therefore the matter, as he puts it, has been languishing before the Authorities concerned. In that context he has urged this Court to fix the shortest possible time frame for the Registrar to dispose of the matter, given the urgency.

2. The learned Government Advocate, on his part, submits that now the matter stands posted to 29.07.2020. Given the COVID conditions, if all parties file their written submissions by that date, thereafter, in the next two weeks, the Registrar will decide the matter, as this Court desired in its order dated 25.02.2020.

3. Shri Nigel Da Costa Frias, the learned counsel for the respondent no.1, also agrees for this time frame.

4. Under these circumstances, I dispose of this application holding that the parties concerned will file their written arguments before the Registrar by 29.07.2020. Thereafter, in the next two weeks, as represented by the learned Government Advocate, the Registrar will dispose of the matter on the merits.

**DAMA SESHADRI NAIDU, J.**

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